



Government of Jammu and Kashmir
Department of Food, Civil Supplies and Consumer Affairs
Civil Secretariat, Jammu.

Notification

Jammu, the 19th February, 2018.

SRO 96 .- In exercise of the powers conferred by Section 24 of the Jammu and Kashmir Consumer Protection Act, 1987 (Act No.XVI of 1987) the Government hereby make the following amendments in the Jammu and Kashmir Consumer Protection Rules, 1987 namely:-

- I. In rule 6;
 - (a) In sub-rule (i), for the word, sign and figures "Rs.6000", "Rs.1000" and "Rs. 50", the word, sign and figures "Rs.25000", "Rs.2000" and "Rs. 1000" shall be substituted respectively ;
and
 - (b) sub-rule (i-a) shall be substituted by the following :-
"In case of such member who is a retired Government Servant and sitting on whole time basis, he shall receive an honorarium equivalent to the amount of salary as he was drawing at the time of his retirement minus pension."

- II. In rule 11;
 - (a) sub-rule (i) shall be substituted by the following :-
" Where the President of the State Commission is a retired High Court Judge, he shall be entitled to salary, allowances and other perks as are available to a sitting Judge of the High Court as admissible under the High Court Judges (Salaries and Conditions of Service) Act, 1954 and rules framed there under.
Provided that the amount of pension and commuted portion of pension shall be deducted from such salary.
Other members, if sitting on whole time basis shall receive a consolidated honorarium of Rs. 30,000/- per month plus conveyance allowance of Rs.3000/- per month, subject to the condition that the members are not provided conveyance facilities departmentally or at the cost of

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Government/semi-Government department or if sitting on part time basis a consolidated honorarium of Rs.1000/- per day per sitting.”

(b) Sub-rule (i-a) shall be substituted by the following:-

“In case of a member who is a retired Government Servants and sitting on whole time basis he shall receive an honorarium equivalent to the amount of salary as he was drawing at the time of his retirement minus pension.”

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Mehraj-ud-Din Khan)

Commissioner/Secretary to the Government
Department of Food, Civil Supplies
and Consumer Affairs

Dated:-19.02.2018

No. CAPD/Consumer/Forum/12

Copy to:-

1. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c).
2. Registrar Judicial, J&K High Court, Jammu for information.
3. All Principal District and Session Judge /Ex-officio President District Consumer Forum for information and necessary action.
4. President District Consumer Forum Jammu/Srinagar for information and necessary action.
5. Director, Archives, Archaeology and Museum , J & K Srinagar.
6. Additional Secretary to the government, Department of FCS&CA.
7. FA/CAO, Department of Food, Civil Supplies & Consumer Affairs for information and necessary action.
8. Principal Private Secretary to the Hon'ble Minister for Department of Food, Civil Supplies & Consumer Affairs and Information Department for kind information of the Hon'ble Minister.
9. Private Secretary to the President State Consumer Dispute Redressal Commission for information and necessary action.
10. Private Secretary to Commissioner/Secretary to the Government, Department of FCS&CA for information of the Commissioner/ Secretary.
11. Stock file (W2SC).
12. Incharge Website, Deptt. of FCS&CA.



(Manoj Kumar Pandit)

Under Secretary to Government
Department of Food, Civil Supplies
& Consumer Affairs

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